

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

C.P. No. 223/95

IN

O.A. No. 394/92

(33)

New Delhi: this the 6<sup>th</sup> day of June, 1996.

HON'BLE MR. S. R. ADIGE, MEMBER (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J).

K. P. Dohare,  
Addl. Industrial Advisor (Retd.),  
R/o B2/63, Paschim Vihar,  
New Delhi - 63. ....Applicant.  
(Applicant in person)  
Versus

1. Shri R. K. Sinha,  
Secretary, Govt. of India,  
Ministry of Industry,  
Udyog Bhavan,  
New Delhi.

2. Shri C. D. Paula,  
Under Secretary to the Govt. of India,  
Ministry of Industry, Udyog Bhavan,  
New Delhi - 110 011 ....Respondents.

By Advocate: Shri V. S. R. Krishna.

ORDER

BY HON'BLE MR. S. R. ADIGE MEMBER (A).

We have heard applicant Shri Dohare in person and Shri V. S. R. Krishna for the respondents.

2. The only grievance which appears to survive is in respect of a sum of Rs. 124/- which the applicant still claims is owed to him, while the respondents aver that whatever sums were due to the applicant have been paid to him, and nothing further requires to be paid.

3. It is well settled that the purpose of a CCP is to <sup>1</sup>instil respect for and decorum

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in the judicial process. It should not be used for asserting the private rights of individuals. In the present case, we are satisfied that the respondents have not and have no intention of deliberately, wilfully and contumaciously violating the Court's directions which would necessitate initiation of contempt proceedings against them. This CCP is therefore dropped and notices against the alleged contemnors are discharged. It will be open to the applicant to take any other proceedings in accordance with law.

4. Subject to the above, this CP is dismissed. No costs.

*Lakshmi Swaminathan*  
( LAKSHMI SWAMINATHAN )  
MEMBER (J)

*S.R. Adige*  
( S.R. ADIGE )  
MEMBER (A).

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